

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA  
UNSTARRED QUESTION NO.3121  
TO BE ANSWERED ON 23<sup>rd</sup> MARCH, 2021**

**COVID-19 VACCINE FATALITIES AND LIABILITY**

**3121 SHRI DEREK O' BRIEN:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the number of fatalities that have been resulted due to administration of COVID-19 vaccine in the country
- (b) the authority responsible in case of an adverse effect arising out of administering the COVID-19 vaccine among the patient, the vaccine manufacturer, the Government, the doctor or any other party and
- (c) the grievance redressal mechanism for issues arising out of administering COVID-19 vaccine including fatalities?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SHRI ASHWINI KUMAR CHOUBEY)**

(a): As on 16<sup>th</sup> March 2021, a total of 89 deaths of vaccinated persons have been reported following COVID-19 vaccine vaccination. None of the deaths so far have been causally attributed to COVID-19 vaccination as per the current evidence.

(b) & (c): Adverse Event Following Immunization (AEFI) are monitored through a well-structured & robust AEFI surveillance system. Causality Assessment of all serious and severe AEFIs are done by the designated AEFI committee to determine if AEFI is related to vaccine or vaccination process or otherwise.

Adequate measures have been put in place to manage AEFIs like availability of anaphylaxis kits at each vaccination site, immediate referral to AEFI management center and observation of vaccine recipients for 30 minutes at session site for any adverse events so as to take timely corrective measure. Also the AEFI management of such cases are provided free of cost treatment in Public Health Facilities.